

FIR No. 0054/2020
PS : Rajouri Garden
U/S 419/420 IPC

01.07.2020

This is an application for bail U/s 437 Cr.P.C. of accused Saurabh Srivastava.

Present:- Ld. APP for the state.
Sh. Ajesh Kumar Sharma, Ld Counsel for the accused.

An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

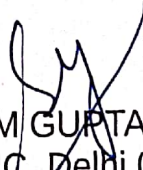
Report filed by the IO.

Heard. Perused.

Charge sheet has already been filed in the present case. No useful purpose shall be served by keeping the accused in custody, thus accused is admitted to bail on furnishing bail bond in the sum of Rs.50,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the accused.


(SONAM GUPTA)

Duty MM, West, THC, Delhi 01.07.2020

Copy of
order received
A. Sharma

FIR No. 101/2020
PS : Paschim Vihar
U/S 411 IPC

01.07.2020

This is an application for bail U/s 437 Cr.P.C. of accused Nirankar Rastogi.

Present:- Ld. APP for the state.
Sh. Gaurav Kr. Chitkara, Ld Counsel for the accused.

An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.


Report filed by the IO. As per the report recovery has already been effected in the present case.

Heard. Perused.

Considering the aforesaid as recovery has already been effected and no useful purpose shall be served by keeping the accused in custody, accused is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the accused.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 01.07.2020

FIR No. 182/2020
PS : Nihal Vihar
U/S 392/397/411/34 IPC & 25 Arms Act

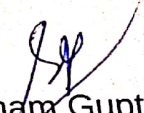
01.07.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State.

IO ASI Padam Singh in person.

Put up for consideration before concerned Court on
01.08.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

25/8/20

FIR No. 175/19
PS : Tilak Nagar
U/S 420/120-B/506/34 IPC

01.07.2020

This is an application moved by IO SI Rawat Singh seeking issuance of NBW against accused Naresh Thakur @ Bhagu.

Present:- Ld. APP for the state.
IO SI Rawat Singh in person.

Submissions heard. Perused.

In view of the submissions made application stands allowed.

Issue NBW against the accused naresh Thakur @ Bhagu returnable on
25.08.2020.

NBW issued



(SONAM GUPTA)

Duty MM, West, THC, Delhi 01.07.2020

FIR No. 279/2018
PS : Tilak Nagar
U/S 498A//406/34 IPC

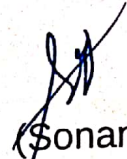
01.07.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State.

IO ASI Shambhu Dayal in person.

Put up for consideration on 17.08.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

FIR No.623/2020
PS Punjabi Bagh
01.07.2020

This is an application for releasing vehicle bearing no. DL-8CAL-2294 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

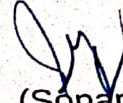
Alley
01/07/20

[Signature]

bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

This is an application for releasing vehicle bearing no. DL-4SBS-9156 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

- (i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;
- (ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;
- (iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;
- (iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

मनजीत सिंह



FIR No.007988/2020
PS Tilak Nagar
01.07.2020

This is an application for releasing vehicle bearing no. DL-4SBS-9156 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 and CrI. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

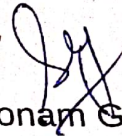
मोहरी/RO



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

FIR No.0605/2020
PS Paschim Vihar
01.07.2020

This is an application for releasing vehicle bearing no. DL-1GC-8282 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 and CrI. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

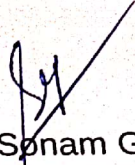
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bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

FIR No.248/2020
PS Ranjit Nagar
01.07.2020

This is an application for releasing articles i.e mobile phone make Samsung Galaxy S2 on superdari.

Present: Ld. APP for State.

Sh. Yoginder Singh, Ld. counsel for applicant.

IO has filed his reply. Taken on record.

This Court is of the considered view that the articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report. IO is directed to get done the valuation as well as photographs of the same prior to the releasing the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court along with charge sheet.

Copy of this order be given dasti to applicant.

(Sonam Gupta)
Duty MM/West/THC/Delhi/01.07.2020

Copy Received
B.S.M.
A.S.V.
for Complainant

E-FIR No.004141/2020
PS Hari Nagar
01.07.2020

This is an application for releasing vehicle bearing no. DL-6SN-1687 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

Receiving
Roofen
7/7/2020



FIR No.622/2020
PS Punjabi Bagh
01.07.2020

This is an application for releasing vehicle bearing no. DL-1PC-1648 on Superdari.

Present:- Ld. APP for the State.
Sh. Noor Ul Ain, applicant/AR of DTC in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the applicant/rightful owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

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Noorul Ain 07-TNO. 31281
01-07-2020

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bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

E-FIR No.CD-PTN-000048/2020
PS Patel Nagar
01.07.2020

This is an application for releasing articles i.e mobile phone make J-7 Max Core on superdari.

Present: Ld. APP for State.

Sh. Lalit Vats, Ld. counsel for applicant.

IO has filed his reply. Taken on record.

This Court is of the considered view that the articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

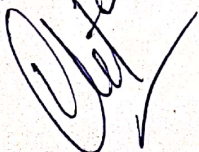
Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report. IO is directed to get done the valuation as well as photographs of the same prior to the releasing the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court along with charge sheet.

Copy of this order be given dasti to applicant.

(Sonam Gupta)

Duty MM/West/THC/Delhi/01.07.2020

Received
Dasti Copy


This is an application for releasing vehicle bearing no. DL-1SAC-6178 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

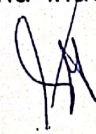
(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

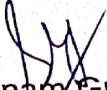
The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

FIR No.010934/2020
PS Nihal Vihar
01.07.2020

This is an application for releasing vehicle bearing no. DL-4SCP-9649 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity


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bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

This is an application for releasing vehicle bearing no. DL-4SCG-5425 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

- (i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;
- (ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;
- (iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;
- (iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

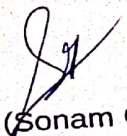
Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

FIR No.006144/2020
PS Nangloi
01.07.2020

This is an application for releasing vehicle bearing no. DL-11SR-8213 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

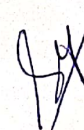
(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

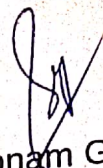
The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

*Received
Prasanna
01/07/2020*

FIR No. 663/2020
PS : Nihal Vihar
U/S 379/356/34 IPC

01.07.2020

This is an application for bail U/s 437 Cr.P.C. of accused Amandeep Singh.

Present:- Ld. APP for the state.
Sh. R.B. Singh, Ld Counsel for the accused.

An application U/s 437 Cr.P.C. filed on behalf of accused Amandeep Singh wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 06.06.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report the accused is also involved in one more case and co-accused persons are yet to be arrested.

Heard. Perused.

As per the report of IO, the accused is involved in one more case and co-accused are still at large. There are chances of his fleeing from the justice and influencing the witnesses. Thus, this Court is not inclined to grant the benefit of bail to the accused at this stage. Accordingly, application stands dismissed.

Copy of this order be given dasti to the Ld. Counsel for the accused.



(SONAM GUPTA)

Duty MM, West, THC, Delhi 01.07.2020

Resubmit copy

A.P. Singh

FIR No. 642/2020
PS : Nihal Vihar
U/S 394/34 IPC

01.07.2020

This is an application for bail U/s 437 Cr.P.C. of accused Manoj Kumar .

Present:- Ld. APP for the state.
Sh. Rahul Bansal, Ld Counsel for the accused.


An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 07.06.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report, earlier the accused has refused to participate in the TIP proceedings, however, now the accused wants to participate in re-TIP.

Heard. Perused.

It is observed that the allegations against the accused are serious in nature. The investigation is at initial stage. Further, there are chances of his fleeing from the justice and influencing the witnesses. Thus, this Court is not inclined to grant the benefit of bail to the accused at this stage. Accordingly, application stands dismissed.

Copy of this order be given dasti to the Ld. Counsel for the accused.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 01.07.2020

Copy viewed
01/07/2020

E-FIR No. 011261/2020
PS : Nihal Vihar
U/S 379/411 IPC

01.07.2020

This is an application for bail U/s 437 Cr.P.C. of accused Nageshwar.

Present:- Ld. APP for the state.
Sh. Praveendra Kumar, Ld Counsel for the accused.

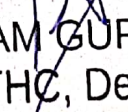
An application U/s 437 Cr.P.C. filed on behalf of accused Nageshwar wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 16.06.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report the accused is also involved in three more cases of similar nature.

Heard. Perused.

As per the report of IO, the accused is a habitual offender as he is involved in three more cases as well. There are chances of his fleeing from the justice and influencing the witnesses. Thus, this Court is not inclined to grant the benefit of bail to the accused at this stage. Accordingly, application stands dismissed.

Copy of this order be given dasti to the Ld. Counsel for the accused.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 01.07.2020

FIR No. 00084891/2020
PS Tilak Nagar
U/s 379/411 IPC
01.07.2020

Present: Ld. APP for the State.
Sh. Rahul Verma, Ld. LAC for accused Pawan Kumar.


Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC for the offence U/s 379/411 IPC. Ld. Counsel for applicant/accused seeks interim bail in view of emergent conditions prevailing due to outbreak of COVID-19.

Keeping in view the fact that the accused is in custody since 25.04.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

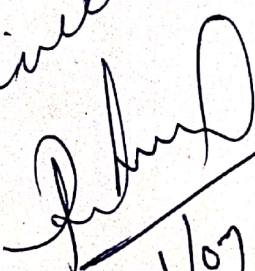
Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be also given dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

Sent to Tilak Nagar

Received

1/07/2020

FIR No. 295/2020
PS : Patel Nagar
U/S 323/324/341/506/34 IPC, 25 & 27 Arms Act

01.07.2020

Present: Ld. APP for the State.
Sh. Vinit Jain, Ld. Counsel for applicant/accused Raman Mahana.

Argument heard on the application U/s 437 Cr.P.C. seeking regular bail filed on behalf of the accused. It is stated that the accused is in JC since 18.06.2020 for the offence U/s 323/324/341/506/34 IPC, 25 & 27 Arms Act. During the course of arguments, Ld. Counsel for accused prays for interim bail.

Keeping in view the fact that the accused is in custody since 18.06.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Ld. counsel for the applicant/accused submits that a subsequent same application was also filed by him as the previous application was not traceable, which has been duly reflected in the ordersheet dated 24.06.2020. Accordingly, he prays that subsequent application be withdrawn. Request allowed. Subsequent bail application stands dismissed being withdrawn.

Copy of this order be also given dasti, as prayed for.

Sent to H/w.

(Sorjan Gupta)
Duty MM/West/THC/Delhi
01.07.2020

FIR No. 295/2020
PS : Patel Nagar
U/S 323/324/341/506/34 IPC, 25 & 27 Arms Act

01.07.2020

Present: Ld. APP for the State.
Sh. Vinit Jain, Ld. Counsel for applicant/accused Raman Mahana.

Argument heard on the application U/s 437 Cr.P.C. seeking regular bail filed on behalf of the accused. It is stated that the accused is in JC since 18.06.2020 for the offence U/s 323/324/341/506/34 IPC, 25 & 27 Arms Act. During the course of arguments, Ld. Counsel for accused prays for interim bail.


Keeping in view the fact that the accused is in custody since 18.06.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Ld. counsel for the applicant/accused submits that a subsequent same application was also filed by him as the previous application was not traceable, which has been duly reflected in the ordersheet dated 24.06.2020. Accordingly, he prays that subsequent application be withdrawn. Request allowed. Subsequent bail application stands dismissed being withdrawn.

Copy of this order be also given dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

sent to H/W

FIR No. 295/2020
PS : Patel Nagar
U/S 323/324/341/506/34 IPC, 25 & 27 Arms Act

01.07.2020

Present: Ld. APP for the State.
Sh. Vinit Jain, Ld. Counsel for applicant/accused Raman Mahana.

Argument heard on the application U/s 437 Cr.P.C. seeking regular bail filed on behalf of the accused. It is stated that the accused is in JC since 18.06.2020 for the offence U/s 323/324/341/506/34 IPC, 25 & 27 Arms Act. During the course of arguments, Ld. Counsel for accused prays for interim bail.

Keeping in view the fact that the accused is in custody since 18.06.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

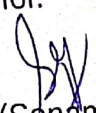
Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Ld. counsel for the applicant/accused submits that a subsequent same application was also filed by him as the previous application was not traceable, which has been duly reflected in the ordersheet dated 24.06.2020. Accordingly, he prays that subsequent application be withdrawn. Request allowed. Subsequent bail application stands dismissed being withdrawn.

Copy of this order be also given dasti, as prayed for.

Sent to H/w


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

FIR No. 85/2020
PS Tilak Nagar
U/s 379/356/34 IPC
01.07.2020

Present: Ld. APP for the State.
Sh. D. Kumar Jha, Ld. Counsel for accused Hinanshu Walia.

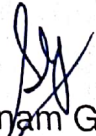
Vide this order I shall dispose off the application U/s 437 Cr.P.C. for extension of the bail moved on behalf of accused. It is submitted by Ld counsel for the accused that the accused has been granted interim bail for the period of 45 days on 16.05.2020. It is further submitted that now the Hon'ble High Court has passed the judgment for further extending the bail for another 45 days. It is further submitted that in view of outbreak of Covid -19 pandemic, it is not safe to keep the accused in JC and the bail of accused be extended for 45 days.

Heard. In view of the above facts and circumstances taking into consideration the orders in writ petition (C) No. 1/2020 in RE; Contagion of COVID-19 Virus in Prisons and Hon'ble High Court Of Delhi in WP(C) 2945/2020; interim bail of the accused is extended for further period of 45 days subject to the condition already imposed.

Copy of this order be sent to jail Superintendent concerned through dispatch rider deputed in the Court by the Jail Authority.

Copy of this order be given dasti as prayed for.

Sent to Jailer.
Copy to Jailer
01/07/2020


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

FIR No. 495/2017
PS Punjabi Bagh
U/s 384/389/120-B/34 IPC
01.07.2020

Present: Ld. APP for the State.
Sh. Akhand Pratap Singh, Ld. Counsel for accused Harish
Tiwari.

Vide this order I shall dispose off the application U/s 437 Cr.P.C. for extension of the bail moved on behalf of accused. It is submitted by Ld counsel for the accused that the accused has been granted interim bail for the period of 45 days on 18.05.2020. It is further submitted that now the Hon'ble High Court has passed the judgment for further extending the bail for another 45 days. It is further submitted that in view of outbreak of Covid -19 pandemic, it is not safe to keep the accused in JC and the bail of accused be extended for 45 days.

Heard. In view of the above facts and circumstances taking into consideration the orders in writ petition (C) No. 1/2020 in RE; Contagion of COVID-19 Virus in Prisons and Hon'ble High Court Of Delhi in WP(C) 2945/2020; interim bail of the accused is extended for further period of 45 days subject to the condition already imposed.

Copy of this order be sent to jail Superintendent concerned through dispatch rider deputed in the Court by the Jail Authority.

Copy of this order be given dasti as prayed for.

Sent to h/w
Received
01/07/2020
(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

FIR No.11870/2020
PS Ranhola

28.06.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. Counsel for accused (through CISCO (Webex).

At request, put up on 01.07.2020.

BY ORDER OF SH. PUNEET
NAGPAL, Ld.DUTY MM (West)
THC, Delhi (DICTATED THROUGH
CISCO WEBEX)/28.06.2020

ps. cl for Accused through telephone call.
matter be put up on 2/7/20 @ 12:30
through v.c.

mm/Deh.
01/7/20.

Sup. APP

SD

2/7/20
V.C. 12:00

FIR No. 008273/20
PS Hari Nagar West
District

23.06.2020

This is application for release of vehicle bearing no. DL-12B-6924 on superdari.

Present : Ld. APP for the State.

None for applicant.

Let report be called from the IO/SHO concerned for 01.07.2020.

Ahlmad is directed to inform the counsel/applicant on his mobile number/E-mail ID, if any, mentioned on the application qua the date of hearing/purpose fixed.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

01/7/20

None for applicant.

Be put up 21/07/20 @ 12:00
through V.C.

mm/Be
01/07/20

Bail M

2

FIR No.85/2020
PS Patel Nagar
State Vs. Gaurav Kakkar

28.06.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. Counsel for accused (through CISCO (Webex).

Further arguments heard.

During the course of arguments, it was observed that the accused is not in JC and is out on interim bail. Therefore, Ld. Counsel for accused was questioned as to the maintainability of the instant application.

Ld. Counsel for accused has sought some time for addressing arguments on the point of law as to whether an accused who is not in JC can file/prefer a bail application. Allowed.

Put up on 01.07.2020.

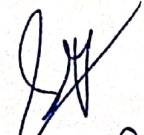
Date has been given as per request of Ld. Counsel for accused.

BY ORDER OF SH. PUNEET
NAGPAL, Ld.DUTY MM (West)
THC, Delhi (DICTATED THROUGH
CISCO WEBEX)/28.06.2020

01/7/20.

None

Be put up on 2/07/20.
through VC at 12:15 PM


mmoe
01/7/20.

23.06.2020

This is application for production of the accused through Video Conferencing.

Present : Ld. APP for the State.

Ld. counsel for applicant.

Ld. counsel for accused/applicant prays for notice to be issued to the IO for taking the appropriate action in present FIR.

In view of the submissions, let notice be issued to the IO for filing status report in the matter for 01.07.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

1/7/2020

Pr: Ld. APP for the State

Ld. counsel for applicant

To be summoned to appear in person
with the report on 3/7/2020.

Sy
1/7/2020

send

herewith.

2

State Vs. Dharmender
FIR No. 311/20
u/s 171/419/420/471/482 IPC
PS Mundka

30.06.2020

Present: Ld. APP for State.
Ld counsel for accused/applicant.


At request of ld counsel for accused/applicant, IO to remain present in person on 01.07.2020 at 01.00 p.m.

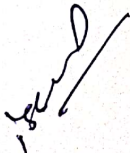

(RINKU JAIN)
DUTY MM/WEST/DELHI
30.06.2020

1/7/2020

Pr: Ld. APP for the state
Ld. counsel for accused/applicant
IO absent.

IO is directed to appear in person on 3/7/2020 at 1:00 pm, failing which coercive steps can be taken.


1/7/2020



Advocates for the Applicant
Ch. No. C-155, C.L. Joseph Block,
Tis Hazari Courts, Delhi.
M. No. 8826849136 & 9990535912
Scanned with CamScanner

3

9/6


FIR No.214/2020
PS Mundka

26.06.2020

Present: Ld. APP for the State.
None for the applicant.

Despite calls, no one has appeared on behalf of applicant.

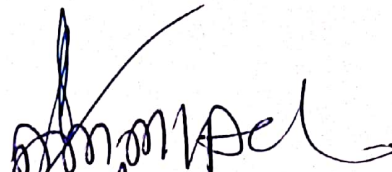
In view of the same, to come up on 01.07.2020.


(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

1/7/20.

Pr. None

Be put up on 3/7/20


1/7/20.

E-FIR No.112/2020
PS : Paschim Vihar West

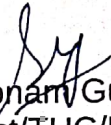
01.07.2020

Present: Ld. APP for the State.

Ld. Counsel for accused through telephone.

IO is not present.

Previous order be complied with afresh for 04.07.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

E-FIR No.1442/19
PS : Paschim Vihar

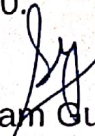
01.07.2020

Present: Ld. APP for the State.

Ld. Counsel for accused through telephone.

IO is not present.

Previous order be complied with afresh for 04.07.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
01.07.2020

9

2 D

FIR No.1064/2015
PS Punjabi Bagh

22.06.2020

Present : Ld. APP for the State.

None for applicant despite repeated calls.

Report not received from the Jail Authority concerned.

Let fresh report be called from the Jail Authority Concerned
in terms of previous order for 01.07.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
22.06.2020

1/7no.

Pr. none

let report be called from
Jail auth. Delhi as per
previous order for 1/7no.

Ominder
1/7no